

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 32
CA Nos. 143/2019, IA Nos. 904/2020,
1003/2022, 1014/2022 & 1708/2022
In
CP (IB) No. 136/Chd/Pb/2017
(Admitted Matter)**

**Under Sections 43, 44(2), 60(5) &
66 of the Insolvency and
Bankruptcy Code, 2016 read with
Regulation 31(3) of the IBBI
Liquidation Process) Regulations,
2016 and Regulation 35A of IBBI
(CIRP) Regulations, 2016 and Rule
11 of NCLT Rules, 2016**

In the matter of:-

UCO Bank

...Financial Creditor

Vs.

Oswal Spinning and
Weaving Mills Ltd.

...Corporate Debtor

Present through Video Conferencing:

Mr. G.S. Sarin, Practising Company Secretary for applicant in CA Nos. 143/2019, IA Nos. 1003/2022, 1014/2022 & 1708/2022 and for respondent No. 4 in IA No. 904/2020.

Ms. Manveen Narang, Advocate, proxy counsel for Mr. Vaibhav Sharma, Advocate for respondents in CA No. 143/2019 and for respondent No. 1 in IA Nos. 904/2020.

Mr. Manish Jain with Ms. Divya Sharma, Advocate for applicant in IA No. 904/2020.

Mr. Dhruv Gupta, Advocate for respondent-HDFC Bank in IA No. 1708/2022.

CA No. 143/2019

A date is requested by authorized representative of respondent for filing the rejoinder to the said reply. The same be filed within two weeks with a copy in advance to the counsel opposite. The matter be listed on 23.01.2023.

IA No. 904/2020

2. It is stated by learned counsel for the applicant that respondent No. 2 may be allowed to serve through speed post. Let the respondent No. 2 be served through speed post. The applicant shall collect the notices from the Registry and send the same by speed post immediately to the respondent at the registered address attaching therewith copy of the application and the entire paper book and the copy of this order.

3. The applicant shall file affidavit of service supported by postal receipt and tracking report within two weeks.

4. Reply be filed within two weeks after receipt of notice with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite.

5. Learned counsel for applicant is directed to file rejoinder to the reply filed by respondent No. 1 within three weeks with a copy in advance to the counsel opposite.

6. List on 23.01.2023.

IA No. 1003/2022 & 1014/2022

7. It is stated by learned counsel for the applicant that these are segregated applications filed under Sections 43 & 66 respectively of the I&B Code, 2016 but no reply has been filed by other side. Let issue fresh notice of

these applications to the respondent(s) for 23.01.2023. The applicant shall collect the notices from the Registry and send the same by e-mail, immediately to the respondent(s) at the e-mail addresses attaching therewith copy of the application and the entire paper book and the copy of this order.

8. The applicant shall file affidavit of service that the said e-mails has not bounced back, supported by copy of e-mails within two weeks.

9. Reply be filed within two weeks after receipt of notice with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite.

10. List on 23.01.2023.

IA No. 1708/2022

11. Heard. Issue notice of this application to the respondent. Mr. Dhruv Gupta, learned counsel is present on behalf of respondent and is ready to accept the notice. A date is requested by learned counsel for respondent for filing the Vakalatnama. Let the same be filed at least one week before the next date of hearing. The matter be listed on 23.01.2023.

Sd/-

(Subrata Kumar Dash)
Member (Technical)

Sd/-

(Harnam Singh Thakur)
Member (Judicial)

December 02, 2022
YP